

ITEM NO.1502
(For Judgment)

COURT NO.1

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition (Criminal) No.260/2018

ROMILA THAPAR & ORS.

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

Date : 28-09-2018 This petition was called on for pronouncement
of Judgment today.

For Petitioner(s)

Mr. Prashant Bhushan, AOR

For Respondent(s)

Mr. Maninder Singh, ASG
Ms. Swati Ghildiyal, Adv.
Mr. Rajat Nair, Adv.
Mr. Sachin Sharma, Adv.
Mr. Prabhas Bajaj, Adv.

Mr. Tushar Mehta, ASG
Mr. Nishant Ramakantrao Katneshwarkar, AOR
Mr. Kanu Agrawal, Adv.
Mr. Manoj Popli, Adv.
Mr. Ranvijay Singh, Adv.
Mr. Rajeev Ranjan, Adv.

Mr. Shiv Sagar Tiwari, AOR

Mr. Anand Grover, Sr. Adv.
Mr. Nihal Sing Rathod, Adv.
Mr. Jagdish Meshram, Adv.
Ms. Sangeeta Madan, Adv.
Mr. Paras Nath Singh, Adv.
Ms. Nehmat Kaur, Adv.
Mr. Aakarsh Kamra, AOR
Mr. Jitendra Ashoik, Adv.

Mr. Baij Nath Patel, Adv.
Ms. Sweta, Adv.
Ms. Romila, Adv.

Hon'ble Mr. Justice A.M. Khanwilkar pronounced the judgment on behalf of Hon'ble the Chief Justice and himself disposing of the writ petition with liberty to the concerned accused to take recourse to appropriate remedy as may be permissible in law. The interim order passed by this Court on 29th August, 2018 shall continue for a period of four weeks to enable the accused to move the concerned court. The said proceedings shall be decided on its own merits uninfluenced by any observation made in this judgment, which is limited to the reliefs claimed in the writ petition to transfer the investigation to an independent Investigating Agency and/or Court monitored investigation. The Investigating Officer is free to proceed against the concerned accused as per law. All the accompanying applications are also disposed of in terms of this judgment.

Hon'ble Dr. Justice D.Y. Chandrachud, while disagreeing with the views of Hon'ble the Chief Justice and Hon'ble Mr. Justice A.M. Khanwilkar, pronounced a separate judgment and directed to list the petition after three days for orders on the constitution of the Special Investigating Team.

(Chetan Kumar)
A.R. -cum-P.S.
(Two signed reportable judgments are placed on the file)

(H.S. Parasher)
Assistant Registrar